Supplementary Cause List - 2 Sr. No. 1

HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Video Conference)

EMG-WP(C) No. 19/2020, EMG-CM No. 35/2020 & EMG-CM No. 36/2020.

Aradhay Gupta

....Petitioner (s)

Through:- Mr. Navyug Sethi, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and others

....Respondent(s)

Through:-

Mr. F. A. Natnoo, AAG for respondent Nos. 2 & 3.

(on Voice Call from residence in Jammu)

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE Coram:

EMG-CM No. 36/2020

The instant application has been filed by the petitioners seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioner shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, disposed of.

EMG-WP(C) No. 19/2020 & EMG-CM No. 35/2020

Learned counsel for the petitioner states that the petitioner was born in Jammu. He has also undergone all his studies in the State of Jammu &

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Kashmir. He further states that the respondent Nos. 2 & 3 are demanding

Permanent Resident Certificate (PRC), so as to enable the petitioner to

participate in the CET-2020. He further contends that with the abrogation of

Article 35(A), the concept of PRC has lost its relevance and as such the same

cannot be demanded by the respondent Nos. 2&3.

This Court is of the opinion that the important point of law is

involved, which requires the response from the General Administration

Department, as such Secretary, General Administration Department, UT of

J&K is arrayed as party respondent No. 4.

Necessary corrections in the memo of the parties be made.

Notice in the main writ petition as also in the connected

application seeking interim relief.

Mr. F. A. Natnoo, learned AAG waives notice on behalf of

respondent Nos. 2 & 3. Objections be filed positively by or before the next date

of hearing.

Let a notice be issued to respondent No. 1 as well as newly

arrayed respondent No. 4 through e-mail for filing objections/ response before

the next date of hearing.

List the matter again on 18.05.2020.

(RAJNESH OSWAL) JUDGE

Jammu 09.05.2020 (Muneesh)